

- (iii) Hon'ble Supreme Court in Writ Petition (Criminal) 208 of 2004 in Lata Singh's case (supra).

(c) As per input provided by the Department of Legal Affairs, Law Commission of India is examining the matter relating to 'honour killing'. A consultation paper titled "Unlawful Interference of Caste Panchayats etc. with marriages in the name of Honour : A suggested Legislative Framework" (including a proposed Bill on the subject) has been prepared by Law Commission of India and has been uploaded on its website on January, 2012 and has also circulated to all concerned to elicit, views and suggestions.

- (d) No time-frame in this regard can be fixed in this regard.

**Agreement to prevent cross-border firing in Jammu sector**

2680. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the recent unprovoked firing in Jammu Sector, the BSF and Pakistani Rangers have now agreed to prevent future cross-border firing along the international border;

(b) if so, the details of agreements reached between BSF and Pakistani Rangers in this regard;

(c) whether DG of Pakistani Rangers visited New Delhi in the month of July, 2012 and DG of the BSF apprised him about the steps to prevent cross-border firing; and

(d) if so, to what extent Pakistani Rangers have agreed to resolve the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There has been no such agreement between Border Security Force (BSF) and Pakistan Rangers to prevent future cross-border firing along the International Border.

(c) and (d) Director General (DG) of Pakistan Rangers visited New Delhi in the month of July, 2012 during the Director Generals Level Meeting between BSF and Pakistan Rangers. DG, BSF apprised DG, Pakistan Rangers about a series of firing incidents from Pakistan side. Such indiscriminate and unprovoked firing from

Pakistan territory which targets troops of BSF and civilians was strongly protested. Both sides agreed that no such firing should take place in future.

### **Pending mercy petitions**

2681. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether 32 mercy petitions are pending with Government; and
- (b) if so, the petition-wise details thereof and by when action will be taken on each proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Presently, only 13 mercy petition cases are pending under Article 72 of the Constitution of India. The list of the pending mercy petition cases is given in Statement (*See below*). The cases of mercy petition are processed expeditiously in consultation with the concerned Governments/Departments and President's Secretariat for a final decision of the President of India under Article 72 of the Constitution. However, the power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.

### **Statement**

*List of pending mercy petitions of prisoners in death row  
under Article 72 of the Constitution*

Sl. No.	Name of condemned prisoner(s) & State/UT
1	2
1	Gurmeet Singh, Uttar Pradesh
2	Dharam Pal, Haryana
3	Suresh and Ramji, Uttar Pradesh
4	Simon, Gnana Prakash, Madaiah and Bilavendra, Karnataka
5	Praveen Kumar, Karnataka
6	Mohd. Afzal, Delhi